

as the National Rural Electric Cooperative Association of U.S.A., to whom the experts belong have made considerable progress in this field. The estimated amount of expenditure incurred by the Government in 1967, in respect of the local cost of experts who have conducted the investigations is about Rs. 11,000.

**THREATENED STRIKE BY L.I.C.
EMPLOYEES**

2796. SHRI NANJA GOWDER : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the National Federation of Insurance Field Workers of India has decided to go on strike in March, 1968 if the Life Insurance Corporation fails to implement its agreement with the Federation;

(b) if so, the broad details thereof; and

(c) the reason, for the delay in implementing the agreement ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The Corporation has not received any communication from the Class II Federation regarding strike in March, 1968. The Corporation has stated that at no stage has it violated any of the agreements reached between the Federation and the L.I.C.

DEMOLITIONS IN DELHI

2797. SHRI YASHPAL SINGH : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Government have demolished shops and workshops on Rani Jhansi Road on 18th February, 1968;

(b) if so, why the shops on Government land outside fruit and vegetable market, Subzimandi, Delhi, have not been demolished so far; and

(c) whether this encroachment on Government land is responsible for traffic bottle-necks in Delhi ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :
(a) Yes.

(b) and (c). Most of the squatters are holding Tehbazari licences granted by the Municipal Corporation of Delhi. Delhi Administration have asked the Corporation to cancel the Tehbazari licences of squatters who had been granted such licences after July, 1960 to enable the Administration to initiate action for their removal. In the meantime, the question of providing alternative accommodation to the eligible squatters is being examined by the Delhi Administration.

**HOUSING GRANTS FOR
HARIJANS**

2799. SHRI G. S. REDDI : Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the amounts allocated, spent and lapsed out of the grants given for acquisition of land for house sites to the Harijans, State-wise;

(b) whether the amounts lapsed are on the high side and if so, the steps taken to revise the procedure for quick disposal of acquisition proceedings; and

(c) whether Government propose to set apart 5 acres of common land for house sites in each village in view of the growing population and future needs ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (c). A Joint provision is made for the scheme of houses and house sites for Harijans. A statement showing the outlay, expenditure and percentage utilisation of the amounts allocated to each State during 1966-67 is laid on the Table of the House. [Placed in Library. See No. LT 325/68]. As the scheme is implemented by the State Governments, questions like quick disposal of acquisition proceedings and setting apart common lands in villages for providing house sites to Scheduled Castes are for State Governments to decide in the light of the local conditions.

INDIAN OIL WORKERS' UNION

2800. SHRI DEVEN SEN : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the President, Vice-Presidents, Secretaries and other